l
Crl.A.No. 1014 OF 1999
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T....R
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T....R

ITEM No. 1A Court No. 1 SECTION II
(for judgment)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl. Appeal No. 1014 of 1999@@
CCCCCCCCCCCCCCCCCCCCCCCCCCCC

Gopi Nath @ Jhallar Appellant

VERSUS

State of U.P. Respondent

(HEARD BY HON'BLE SHAH & DORAISWAMY RAJU, JJ.)

Date : 31/07/2001 This Petition was called on for judgment today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Appellant Mr. Manoj Swarup,adv.

For Respondent Mr. Pramod Swarup, adv.

The Court made the following
Judgment
.....L.....I.....T.....T.....T.....T.....T....J
.SP2

Hon'ble Mr. Justice Doraiswamy Raju pronounced the judgment of the Court.
The appeal is dismissed in terms of the signed judgment.
Reportable.@@
CCCCCCCCCCC

.SP1

(S. Malkani) (Kanchan Jain)
Court Master AR-cum-PS

Signed judgment is placed on the file.